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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

BOMBAY.

R.P.No. 137/94
in
O.A.No. 877/93.

Dated: 23.11.94

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri A.B. Chavan ... Applicant

versus

Union of India & Ors. ... Respondents

The Respondents in O.A. No. 877/93 have submitted this Review Petition for review of my Order dated 29.10.1993. The Respondents/Petitioner do not depend on the discovery of any new and important material which they were not able to secure and produce inspite of due diligence when the original application came up for hearing and was disposed of. The learned Counsel for the respondents had himself produced the telegraphic message reproduced in para 2 of the Order in which it is stated that the Tribunal may be apprised for closure of the case, as the respondents have concurred for change of date of birth. On this, the learned counsel for the applicant sought permission to withdraw the case which was allowed. The respondents argue in

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the Review Petition that the Tribunal had wrongly recorded in its judgement that the respondents are ready and willing to change the date of birth of the applicant to 3.6.1942. This averment in the Review Petition is factually incorrect.

2. I find that there is no error apparent on the face of the record and there is no good ground for review of the Order. This Review Petition is rejected both on merits and limitation.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (Judicial)